

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2553
TO BE ANSWERED ON 09.03.2026**

LABOUR INSPECTIONS IN KOLHAPUR

2553. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the number of labour inspections conducted by the Government in Kolhapur district during the last three years and the current year, year-wise;**
- (b) whether such inspections are conducted through a centralised online system and if so, the details thereof; and**
- (c) the details of the number of notices issued and penalties imposed by the Government?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): Labour being a subject under the Concurrent List, is enforced by both the Central Government and the State Governments within their respective jurisdictions. In the Central sphere, enforcement is carried out by inspecting officers of the Central Industrial Relations Machinery (CIRM), while in the State sphere, compliance is ensured through the State Labour Enforcement Machinery. The records relating to labour inspections in Kolhapur district falling under the jurisdiction of the State Government are maintained by the Government of Maharashtra.

In the Central sphere, labour inspections are conducted through a centralised online system, namely the Shram Suvidha Portal. During the last three years, 25 inspections were carried out and 25 notices were issued by the officers of the CIRM in Kolhapur district.
